Supplementary Cause List-1 Sr. No. 7

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-CM No. 46/2020 in WP(C) No. 440/2020

Kathua Service Station through Surject Singh .....Applicant/Petitioner (s)

Through:- Mr. Pranav Kohli, Advocate

(on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

.....Non-applicant/Respondent(s)

Through:- Mr. R. P. Sharma, Advocate for

respondent Nos. 2 & 3 in WP(C) No.

45/2020

(on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## **ORDER**

## EMG-CM No. 46/2020

The instant application has been filed by the applicant seeking preponement of listing of case bearing WP(C) No. 440/2020, which has been fixed by the Court for 29.05.2020.

For the reasons stated in the application, the application is allowed.

The date of the main case is preponed for 19.05.2020.

The application is, accordingly, **disposed of**.

Registry is directed to issue notice to rest of the respondents through e-mail for appearing in the main case on the next date of hearing.

(RAJNESH OSWAL) JUDGE

Jammu 15.05.2020 (Muneesh)